

down-grading of the Vijayawada station?

Mr. Deputy-Speaker: It refers to projects and not stations.

Shri M. S. Gurupadaswamy: May I know, Sir, when will the Bangalore station of the A.I.R. be completed?

Dr. Keskar: This is in the first priority list. I hope we will be able to have the construction done as soon as possible.

Shri B. S. Murthy: May I know when the construction of the buildings of Madras station will be completed?

Dr. Keskar: There is a radio station there. Sir. The project is for increasing the power of the transmitters there. It is being taken up immediately.

श्री एम० एल० द्विवेदी : क्या मैं पूछ सकता हूँ कि भाग ग और ब राज्यों में भी कोई नये स्टेशन बनाये जाने की योजना है ?

Dr. Keskar: I have not understood the places mentioned, Sir.

Shri M. L. Dwivedi: I wanted to know whether in any Part B or Part C State any new station is likely to be established under the Five Year Plan?

Dr. Keskar: I hope the hon. Member puts a question after looking at the Statement.

Shri Altekar: May I know when the Broadcasting Station at Poona will be taken up?

Dr. Keskar: I hope that within the next four or five months we will be able to complete it.

RAW JUTE

*662. **Shri A. C. Guha:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether there has been any control over the import of raw jute in 1952-53; and

(b) what was the gap in that year between our internal requirement of raw jute and the internal production plus the carry-over from the last year?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):
(a) Yes, Sir.

(b) Our total consumption for the period July 52—June 53 is estimated at about 60 lakh bales. The carry-over on 1st July 1952 was 9.48 lakh bales. The size of the gap will depend on

(i) whether and, if so, to what extent internal production falls short of the Official estimate of 46.95 lakh bales, and

(ii) what improvement in the opening stocks for 1953-54 can be achieved.

Shri A. C. Guha: May I know the quantity actually imported from Pakistan during the current year?

Shri T. T. Krishnamachari: Sir, during July 1951 to January 1952, 13.4 lakhs of bales and from February 1952 to June 1952, 4.94 lakhs of bales.

Shri A. C. Guha: What was the actual amount asked for importation and how was the control exercised?

Shri T. T. Krishnamachari: The control is exercised by means of giving licences, Sir.

Shri A. C. Guha: What was the actual quantity asked for?

Shri T. T. Krishnamachari: I am sorry, Sir, I have not got the information.

Shri A. C. Guha: Has the hon. Minister got the information that sometimes bad quality jute marked as good quality jute is passed over to India?

Shri T. T. Krishnamachari: It may be, Sir, that inferior quality jute was imported. I am not aware whether there has been a fraudulent transaction of passing off bad quality jute as good quality.

Shri A. C. Guha: May I know if many of these importers and jute industrialists are also interested in the purchase of Pakistan jute being the procurers of Pakistan jute on behalf of the Government of Pakistan?

Shri T. T. Krishnamachari: That is an information I should like to take from the hon. Member.

IMPORT OF MOTOR CARS AS PERSONAL BAGGAGE

*663. **Dr. Ram Subhag Singh:** (a) Will the Minister of Commerce and Industry be pleased to state whether Government propose to make any change in the restrictions imposed in 1952 on the import of motor cars as personal baggage?

(b) If so, when those changes will come into force?

(c) What changes have been made?

The Minister of Commerce (Shri Karmarkar): (a) Yes, Sir.

(b) and (c). The hon. Member's attention is invited to the Press Note issued on the 10th December, 1952, a copy of which is placed on the Table of the House. [See Appendix V, annexure No. 5]

Shri V. P. Nayar: May I know, Sir, whether highly placed officers who had been detailed for work over-seas have been bringing used cars along with their personal luggage and may I know also how their cases have been affected by the changed rules?

Shri Karmarkar: There is no discrimination between highly placed officers and others. If they have brought it they have brought it under the rules.

Mr. Deputy-Speaker: The hon. Member wants to know how they have been affected.

Shri V. P. Nayar: I wanted to know whether cars are being brought in large numbers by highly placed officers.

Mr. Deputy-Speaker: The hon. Member put some questions. The answer is given. If he wants to know the number of cars brought that is different but "large numbers of cars" is not definite.

Shri B. S. Murthy: May I know how many such cars have been brought after promulgation of those rules?

Shri Karmarkar: The promulgation of these rules will come into effect from 1st April, 1953. This applies to cars that will be imported after that date. Of course, we had complaints earlier that this was being abused and cars were being brought under the pretence of personal luggage. We made the rules tighter to prevent any abuse.

EXPORT TRADE IN COTTON TEXTILES

*664. **Shri V. P. Nayar:** Will the Minister of Commerce and Industry be pleased to state whether Government have considered the question of taking over by the State of the country's export trade in cotton textiles and if so, what decision has been taken on the matter as to the time and scope of implementing that decision?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): The reply to the first part is in the

negative; the second part does not arise.

Shri V. P. Nayar: May I know, Sir, whether Government have estimated the profits made by private trade by the export of cloth?

Shri T. T. Krishnamachari: I would require notice.

Shri Nanadas: May I know whether the Government propose to take over the export trade of any other commodity in the year 1953-54?

Mr. Deputy-Speaker: This relates only to cotton textiles.

Shri T. T. Krishnamachari: I have not applied my mind to the problem, Sir.

Shri Nanadas: May I know whether there is any agreement between the Government and the cotton textile industry which prevents the Government from taking over the export trade of cotton textiles?

Shri T. T. Krishnamachari: Government does not make agreements of that nature.

HARASSMENT OF INDIAN NATIONALS BY PAKISTANI SOLDIERS

*665. **Sardar A. S. Saigal:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that harassment of Indian nationals by Pakistani soldiers on the Pakistan border is continuing regularly; and

(b) what action have Government taken to prevent such incidents in future?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) Complaints of harassment of Indian nationals by Pakistani soldiers, Police and Ansars on the India-East Pakistan border are received from time to time.

(b) Under the Indo-Pakistan Agreement of 1948, all border incidents, other than those involving questions of policy, have to be settled by the District Magistrates of the border districts concerned, and, failing a decision by them, by the Commissioners of the Divisions. Steps have also to be taken by them to prevent a recurrence of such incidents. Serious incidents are taken up with the East Bengal Government by the State Government concerned.